

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O. A. No. 353 of 2023

IN THE MATTER OF:

VARUN GULATI

...APPLICANT

Versus

GOVT. OF NCT OF DELHI & ORSRESPONDENTS

**OBJECTIONS ON BEHALF OF THE APPLICANT
TO THE ADDITIONAL ACTION TAKEN REPORT
DATED 20.05.2025 & 01.09.2025**

(FOR INDEX:- Kindly See Inside)

New Delhi
Dated.14.02.2026

Filed BY

Mansi
S.A ZAIDI & MANSI CHAHAL
ADVOCATE
CHAMBER NO- 7, TRISHUL TOWER
KAUSHAMBHI, GHAZIABAD U.P
(M):8377863559
EMAIL: mansichahal104@gmail.com

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....RESPONDENTS

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New Delhi
Dated: 14.02.2026

Filed BY

Mansi

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**OBJECTIONS ON BEHALF OF THE APPLICANT
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DATED 20.05.2025 & 01.09.2025**

MOST RESPECTFULLY SHOWETH:

1. That the above captioned matter is pending for adjudication before this Honourable Tribunal.
2. That the present objections are being filed against the Action Taken Report dated 20.05.2025 and the Additional Action Taken Report dated 01.09.2025 filed by DPCC, which reflect complete inaction, lack of coordination, and deliberate administrative failure in taking effective action against illegal dyeing units operating in non-conforming/residential areas of Bindapur, Matiala,

Ranhola, Khyala, Meethapur, Badarpur, Mukundpur & Kirar in Delhi, despite repeated complaints and directions.

3. That despite repeated directions and constitution of Joint Committees, no effective and deterrent action has been taken till date against the illegal dyeing units contributing heavily to pollution and environmental degradation.
4. That vide action taken report dated 20.05.2025, the joint committee, partly inspected the geo locations as provided by the applicant to the DPCC. Only the locations of Khyala were inspected, and no locations of Meethapur as provided by the applicant were inspected. The applicant provided the geo locations to the DPCC of Meethapur, Jaitpur and Khyala area vide mail dated 03.03.2025. Apart from this, these geo locations were also provided to the counsel for DPCC via Whatsapp on 28.02.2025. **The True**

Copy of the Mail sent by the Applicant to the DPCC dated 03.03.2025 is annexed herewith and marked as ANNEXURE A/1.

5. That also on 14.02.2025, the applicant sent a mail to DPCC sharing locations of Matiala, thereafter on 03.03.2025, the applicant shared the locations of Meethapur to DPCC. Furthermore on 20.04.2025, the applicant sent the mail sharing the geo locations of dying units in Meethapur, Khyala, Ravi Nagar, Matiala, Nilothi, Jaitpur, Seelampur, Sonia Vihar, Mukundpur, Ghazipur to Hon'ble PM, Hon'ble Home minister, LG, Commissioner MCD, Environment Minister, Chairman DPCC, M.S DPCC and NMCG.

The True Copy of the mail sent by the Applicant dated 14.02.2025, 03.03.2025 and 20.04.2025 is annexed herewith and marked as ANNEXURE A/2.

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6. That thereafter, the DPCC taking cognizance on applicant's complaint, on 19.08.2025, wrote a letter to the Deputy Commissioner MCD to take action on illegal dyeing units operating in Meethapur, but no action was taken by MCD on the letter of DPCC also. Subsequently again on 15.09.2025, the DPCC wrote letter to Deputy commissioner MCD to take action against the dyeing units, but unfortunately, till date no action has been taken by the MCD.

The True Copies of the Letter dated 19.08.2025 and 15.09.2025 is annexed herewith and marked as ANNEXURE A/3.

7. That the Additional Action Taken Report dated 01.09.2025 also shockingly states that certain dyeing units could not be inspected as the MCD and Police authorities declined to break open the locks of the premises. Such a statement reflects complete abdication of statutory responsibility.

8. That as per a RTI reply dated 10.01.2025 received by the Applicant, it has been categorically admitted that 24 dyeing units were inspected on the complaint of the Applicant of Meethapur and adjoining areas back in year 2024, however, Environmental Compensation imposed on those illegal dyeing units has not been recovered yet, since 2024. The non recovery of the EC demonstrates lack of seriousness on part of the respondent authority, absence of coercive recovery measures against the polluters and connivance with the polluters. The status of those inspected units has not been shared by the DPCC herein before this Hon'ble Tribunal.

The True Copy of the RTI reply dated 10.01.2025 is annexed herewith and marked as ANNEXURE A/4.

9. That vide letter dated 05.06.2023, a meeting was held by DPCC dated 30.05.2023 regarding review

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of progress of action on illegal dyeing industries operating in non-conforming/ residential areas, Delhi, where it was clearly recorded that Illegal dyeing industries are operating in residential/non-conforming areas of Delhi. The Joint inspections revealed that defaulter units intentionally lock their premises to avoid closure action, Police authorities were specifically directed to provide sufficient support to Joint Teams for effective enforcement and Immediate disconnection of electricity and water supply was directed. But despite of these specific directions, units continue to evade inspections, Police and MCD refuse to break locks and there is No prosecution for obstruction of public servants has been initiated till date.

The True Copy of the DPCC Letter dated 05.06.2023 is annexed herewith and marked as ANNEXURE A/5.

10. That as per a recent Study on Yamuna Frothing in Delhi in year 2025 conducted by "TERI" and "Department of Environment, Govt of NCT Delhi", placed on record, clearly establishes that industrial effluents, including those from dyeing and washing units, significantly contribute to the presence of surfactants, phosphates, high BOD, COD and other toxic pollutants entering drains that ultimately discharge into River Yamuna, thereby aggravating frothing and environmental degradation. The said study further identifies illegal dyeing units, particularly those situated in Meethapur, as significant contributors to pollution load and associated public health concerns. The study records the presence of untreated effluents and highlights the impact of industrial discharge on water quality and surrounding populations. The relevant portion of the report is reproduced herein as below:

1)

"4.3.2 Case Study: Illegal Denim Dyeing Units at Meethapur, Delhi"

This case study examines the environmental and health impacts of illegal denim dyeing units operating in Meethapur village, located near the Delhi–Mumbai Expressway in southeast Delhi. Although these units are hidden behind locked gates, evidence of their activities can be observed through freshly dyed jeans drying on rooftops and drains running deep blue with untreated effluents. The dyeing process, while producing fashionable blue denim, is highly resource-intensive and environmentally unsustainable. It consumes thousands of litres of water and relies on synthetic indigo dye, which does not dissolve naturally and must be treated with strong chemicals such as hydrochloric acid, hydrogen peroxide, sulfuric acid, caustic soda, formic acid,

surfactants, and salts. Without effluent treatment plants, these units discharge their chemical-laden wastewater directly into the village drains, which eventually converge into Bhatte Johad pond and later find their way into the Yamuna River.

The discharge of such toxic effluents has had multiple environmental consequences. The drains and pond in Meethapur have turned visibly blue, while contaminated wastewater has seeped into the soil and groundwater. The presence of heavy metals, carcinogenic substances, and phosphates not only deteriorates water quality but also contributes to the foaming and frothing observed in certain stretches of the Yamuna. Colloidal matter and chemical residues increase turbidity, inhibit sunlight penetration, and reduce the self-purifying capacity of the river. These factors have

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severely disrupted aquatic ecosystems and undermined the carrying capacity of the Yamuna. Residents of Meethapur have reported a range of health issues linked to this pollution. People frequently complain of itchy throats, burning eyes, skin irritation, coughing, and nausea when passing near the contaminated drains. A foul odour lingers in the locality, and during rainfall, roads become inundated with dark, ink-like wastewater, intensifying human exposure to toxic chemicals. Despite some earlier crackdowns in 2006, new units continue to emerge, with landlords renting out premises at high rates to operators of such units."

11. That despite the availability of this scientific material, the Joint Committee has failed to undertake any focused, cluster-based enforcement action against dyeing units in

Meethapur and similarly identified hotspots contributing to Yamuna pollution.

- 12.** That despite such clear directions and recorded findings, no sustained or decisive action has been taken. Units continue to evade inspection on the pretext of locked premises, and no criminal action appears to have been initiated for obstruction of public servants or for continuing environmental violations.
- 13.** That the repeated plea of locked premises strongly indicates connivance and deliberate administrative indifference on the part of concerned authorities including MCD and Police. It is inconceivable that authorities vested with statutory powers plead helplessness when the exact locations of illegal units are well known.
- 14.** That it is the Applicant who has been consistently identifying illegal units, filing

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complaints, seeking information under the RTI Act, and placing scientific material before this Hon'ble Tribunal, while the statutory authorities merely record that units were found locked or temporarily closed during inspections.

- 15.** That such reporting of units as "locked" or "found closed" during inspection without ensuring permanent sealing or cessation of activity effectively enables continued illegal operation under the guise of temporary non-operation.
- 16.** That the continued functioning of illegal dyeing units results in discharge of toxic and carcinogenic chemicals into drains leading to River Yamuna, thereby aggravating frothing incidents, degrading water quality, endangering aquatic life, and exposing nearby residents to serious health risks.
- 17.** That the inaction of authorities violates the constitutional mandate under Article 21

guaranteeing the right to a clean and healthy environment, as well as Articles 48A and 51A(g) which cast duties upon the State and citizens to protect and improve the environment.

- 18.** That the conduct of the authorities defeats the application of the "Polluter Pays" Principle and the "Precautionary Principle", which form part of the environmental law jurisprudence consistently upheld by the Hon'ble Supreme Court and this Hon'ble Tribunal.
- 19.** That in view of the above, the Action Taken Report and the Additional Action Taken Report are incomplete, ineffective and fail to demonstrate compliance with environmental law or the directions issued for preventing pollution caused by illegal dyeing units.
- 20.** Without prejudice and in addition to the aforesaid submissions, it is humbly submitted

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that the dying units are still non-compliant and are acting in flagrant violations of the environmental norms. The illegal dying units are still a potential source of adverse impact on the environment as they are continuously discharging the dyeing toxic effluent into the drains in open.

21. That the above objections raised by the applicant against the action taken report filed by the Joint Committee shows that the report is nothing but a totally false, incomplete and frivolous report, which is prepared with the ulterior motives. The report has also concealed important facts from this Honourable Tribunal.

Applicant

New Delhi
Dated: 14.02.2026

Through

Mansi
**S.A. ZAIDI & MANSI CHAHAL
ADVOCATES**

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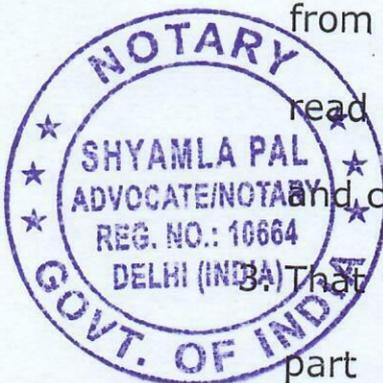
AFFIDAVIT

I Varun Gulati, S/o Late Shri, R.P. Gulati R/o A-66, 1st Floor, Ganesh Nagar. Tilak Nagar, Delhi, presently at New Delhi do here by solemnly affirm and declare as under:

1. That I am the Applicant in the above noted case therefore I am fully conversant with the fact of the case I am competent to sign and swear this Affidavit.

2. That the accompanying objection has been drafted by me from the instruction of the applicant and the same has been read over and explain to applicant and the same are true and correct.

3. That the Contents of accompanying objection be read as part and parcel of this affidavit as the same are not repeated herewith for the sake of brevity.



14 FEB 2026

19



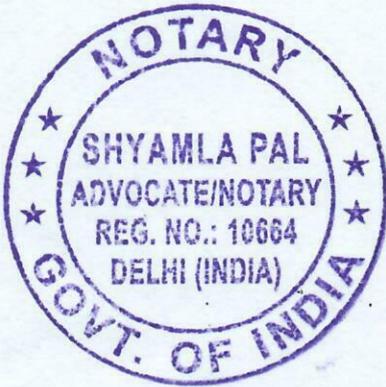
DEPONENT

VERIFICATION

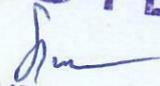
Verified at Delhi on this 14 day of feb , 2026 that the contents of my above Affidavit are true and correct to my knowledge and nothing material has been concealed there from.



DEPONENT



ATTESTED


NOTARY PUBLIC, DELHI
GOVT. OF INDIA

14 FEB 2026



Varun Gulati <jansewajanhit@gmail.com>

REGARDING GEO LOCATION

6 messages

cfc 2 <cmc2new@gmail.com>

To: Varun Gulati <jansewajanhit@gmail.com>

Sun, 2 Mar 2025 at 12:41 PM

This refers to your tweet, tagged to Hon'ble LG and MCD Commissioner, on 'X' on 01 March 2025 reg operation of illegal dyeing units in Meethapur, Jaitpur, Bindapur and Matiala.

So as to carry out joint enforcement drives headed by MCD, specific locations are required.

You are requested to kindly share the geo locations through return mail for further necessary action on priority.

Regards

CFC-II DPCC

Varun Gulati <jansewajanhit@gmail.com>

To: cfc 2 <cmc2new@gmail.com>

Mon, 3 Mar 2025 at 11:50 AM

Kindly take note of the locations of matiala and bindpaur which were already provided through mail screenshot attached below. I have provided all the locations of khyala as well. Kindly do the needful and acknowledge the same.

Regards

[Quoted text hidden]

IMG-20250227-WA0007.jpg, Screenshot_20250227_224844_Gmail.jpg

Varun Gulati <jansewajanhit@gmail.com>

To: cfc 2 <cmc2new@gmail.com>

Mon, 3 Mar 2025 at 6:00 PM

On Mon, 3 Mar 2025 at 11:50 AM, Varun Gulati <jansewajanhit@gmail.com> wrote:

Kindly take note of the locations of matiala and bindpaur which were already provided through mail screenshot attached below. I have provided all the locations of meetHapur and Jaitpur as well. Kindly do the needful and acknowledge the same.

Regards

[Quoted text hidden]

Varun Gulati <jansewajanhit@gmail.com>

To: Mansi Chahal <mansichahal104@gmail.com>

Thu, 22 May 2025 at 4:34 PM

[Quoted text hidden]

IMG-20250227-WA0007.jpg, Screenshot_20250227_224844_Gmail.jpg

Varun Gulati <jansewajanhit@gmail.com>

To: kapil sagar <kapilsagar1990@gmail.com>

Wed, 11 Feb at 2:58 PM

[Quoted text nidden]

Varun Gulati <jansewajanhit@gmail.com>

To: Mansi Chahal <mansichahal104@gmail.com>

Wed, 11 Feb at 4:17 PM

----- Forwarded message -----

From: Varun Gulati <jansewajanhit@gmail.com>

21

375

Date: Wed, 11 Feb 2026 at 2:58 PM
Subject: Re: REGARDING GEO LOCATION
To: kapil sagar <kapilsagar1990@gmail.com>
[Quoted text hidden]

- ① 28.658055, 77.103117
- ② 28.658359, 77.102722
- ③ 28.658403, 77.102362
- ④ 28.658447, 77.102078
- ⑤ 28.652877, 77.093762 - Already sealed on ground floor, Unit on top floor from another door.
- ⑥ 28.652843, 77.093438
- ⑦ 28.652953, 77.093330
- ⑧ 28.652837, 77.092968
- ⑨ 28.653232, 77.093018
- ⑩ 28.65346°N, 77.09326E - Tower at TOP
- ⑪ 28.653746, 77.093232
- ⑫ 28.653817, 77.092886
- ⑬ 28.653977, 77.093133
- ⑭ 28.653972, 77.093231
- ⑮ 28.654153, 77.093140
- ⑯ 28.654135, 77.093269
- ⑰ 28.654148, 77.092997
- ⑱ 28.654366, 77.093028

- ① 28.508098, 77.327282
 - ② 28.507966, 77.327075
 - ③ 28.502787, 77.324228
 - ④ 28.502195, 77.324274
 - ⑤ 28.500164, 77.329213
 - ⑥ 28.500509, 77.327900
 - ⑦ 28.496905, 77.318353
 - ⑧ 28.476610, 77.318291
 - ⑨ 28.496515, 77.319172
 - ⑩ 28.495986, 77.319191
 - ⑪ 28.494726, 77.318323
 - ⑫ 28.494449, 77.318462
 - ⑬ 28.474281, 77.318236
 - ⑭ 28.493818, 77.318563
 - ⑮ 28.493317, 77.318506
 - ⑯ 28.491244, 77.319439
 - ⑰ 28.491506, 77.318794
 - ⑱ 28.490969, 77.321051
 - ⑲ 28.490925, 77.320592
 - ⑳ 28.489644, 77.318793
- Behind Panchsheel Public School
Jaitpur
- Friday Market - Jaitpur
- Tanki Road - Jaitpur
- Tanki Road - Adjacent to Sunrise Public
School. - Jaitpur
- Near Jagriti international School
Meethapur
- Aggarwal Dharmshala Road
Meethapur.
- ⑳ 28.489599, 77.319297
- Parking Street No-4, Sidhy farm Road
Meethapur.



Voice call
2 mins 12:47

Send me all.list of meetha pur where illegal
polluting units are running. I will ensure they
are sealed this week

12:53

https://goo.gl/maps/NtQYMcSKnDLi2AEh8?g_st=aw

14:07 ✓✓

https://maps.app.goo.gl/NYwEovbuyZKUvLQS8?g_st=aw

14:07 ✓✓



28°29'25.5"N
77°19'08.3"E

maps.app.goo.gl

14:08 ✓✓

https://goo.gl/maps/fcAVBjMM7p1yK51t9?g_st=aw

14:08 ✓✓



28°29'26.0"N
77°19'13.2"E

maps.app.goo.gl

14:08 ✓✓

https://maps.app.goo.gl/vTS5ydtKAaze9Ah19?g_st=aw

14:08 ✓✓



Annexure A/2 25 379

kapil sagar <kapilsagar1990@gmail.com>



Fwd: Complaint Regarding Illegal Jeans Dyeing Units in Matiala and Bindapur Area of SW Delhi.

2 messages

Varun Gulati <jansewajanhit@gmail.com>
To: kapil sagar <kapilsagar1990@gmail.com>

Wed, Feb 11, 2026 at 2:59 PM

----- Forwarded message -----

From: Varun Gulati <jansewajanhit@gmail.com>

Date: Fri, 14 Feb 2025 at 3:51 PM

Subject: Complaint Regarding Illegal Jeans Dyeing Units in Matiala and Bindapur Area of SW Delhi.

To: Dr. K.S Jayachandran <msdpcc@nic.in>, <reddydpcc@gmail.com>, dpcc.cmc2 2new <dpcc.cmc2.new@gmail.com>

Dear Sir/Madam,

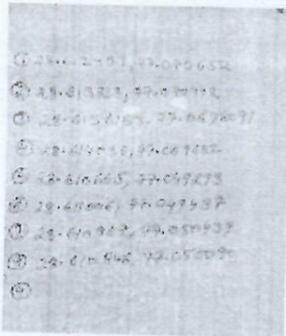
I am writing to formally lodge a complaint regarding the operation of illegal jeans dyeing units in the Matiala and Bindapur areas of Southwest Delhi. These units are functioning without obtaining the necessary Consent to Establish (CTE), Consent to Operate (CTO), or Hazardous Waste Management (HWM) permits. Furthermore, they are extracting groundwater illegally, contributing to the pollution of the holy River Yamuna.

Despite my prior submission of a matter concerning this issue to the Hon'ble National Green Tribunal (NGT) under OA No. 353/2023, I regret to inform you that no substantial action has been taken to address this critical environmental concern. During a recent visit, it was reported that many of these units were dismantled or not found; however, I can confirm that all of them remain operational, continuing to operate in violation of environmental laws.

The ongoing activities of these dyeing units not only threaten the local environment but also pose serious health risks to the residents of the area and adversely affect the water quality of the River Yamuna. I urge the DPCC to take immediate action to investigate and dismantle these illegal operations, ensuring that proper environmental regulations are upheld.

Thank you for your attention to this urgent matter. I look forward to your prompt action and a response detailing the steps that will be taken to resolve this issue.

Yours Sincerely,
Varun Gulati



20250213_182737.jpg
1560K

Varun Gulati <jansewajanhit@gmail.com>
To: kapil sagar <kapilsagar1990@gmail.com>

Wed, Feb 11, 2026 at 5:27 PM

----- Forwarded message -----

From: Varun Gulati <jansewajanhit@gmail.com>

Date: Fri, 14 Feb, 2025, 15:51

380

Subject: Complaint Regarding Illegal Jeans Dyeing Units in Matiala and Bindapur Area of SW Delhi.
To: Dr. K.S Jayachandran <msdpcc@nic.in>, <reddydpcc@gmail.com>, dpcc.cmc2 2new <dpcc.cmc2.new@gmail.com>

26

Dear Sir/Madam,

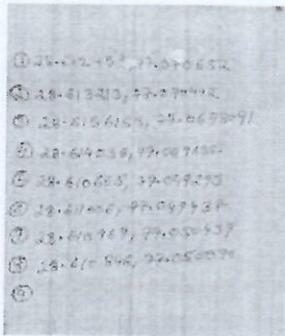
I am writing to formally lodge a complaint regarding the operation of illegal jeans dyeing units in the Matiala and Bindapur areas of Southwest Delhi. These units are functioning without obtaining the necessary Consent to Establish (CTE), Consent to Operate (CTO), or Hazardous Waste Management (HWM) permits. Furthermore, they are extracting groundwater illegally, contributing to the pollution of the holy River Yamuna.

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Thank you for your attention to this urgent matter. I look forward to your prompt action and a response detailing the steps that will be taken to resolve this issue.

Yours Sincerely,
Varun Gulati



20250213_182737.jpg
1560K



27

kapil sagar <kapilsagar1990@gmail.com>

Fwd: Complaint regarding illegal jeans dyeing units operational in delhi. Polluting Holy River Yamuna in violation of environmental laws and NGT OA 353/2023.

1 message

Varun Gulati <jansewajanhit@gmail.com>
To: kapil sagar <kapilsagar1990@gmail.com>

Wed, Feb 11, 2026 at 5:23 PM

----- Forwarded message -----

From: Varun Gulati <jansewajanhit@gmail.com>

Date: Sun, 20 Apr, 2025, 20:45

Subject: Complaint regarding illegal jeans dyeing units operational in delhi. Polluting Holy River Yamuna in violation of environmental laws and NGT OA 353/2023.

To: <narendramodi1234@gmail.com>, <minfs-delhi@delhi.gov.in>, <commissioner@mcd.nic.in>, <hm@mha.gov.in>, <chdpcc@nic.in>, <msdpcc2022@gmail.com>, <ed-technical@nmcg.nic.in>, <lggc.delhi@nic.in>

To,

The Prime Minister

The Home minister

The Lieutenant Governor Delhi

Commissioner MCD

Environment Minister Delhi

Chairman DPCC

MS DPCC

NMCG

Respected Sir,

I am writing to bring to your urgent attention the continued illegal operation of numerous jeans dyeing units in residential areas of Delhi, which are discharging highly polluted effluents into the environment, contributing significantly to the pollution of the Holy River Yamuna.

Despite repeated complaints and clear directions by the Hon'ble National Green Tribunal (NGT) in O.A. No. 353/2023, wherein the Hon'ble Tribunal has directed both the DPCC and the Municipal Corporation of Delhi (MCD) to take strict action against such highly polluting units, no effective measures have been taken on the ground. These units are operating in gross violation of the Master Plan Delhi, and also in contempt of directions issued by the Hon'ble Supreme Court.

It is a matter of grave concern that several complaints have already been filed with the Member Secretary, DPCC, the Commissioner, MCD, and the National Mission for Clean Ganga (NMCG). However, no concrete action has been initiated against these units, and they continue to function openly, with impunity and without fear of being held accountable.

These jeans dyeing units are mainly operational in the following areas: Khyala, Ravi Nagar, Matiala, Bindapur, Baprola, Rithala, Nilothi, Meethapur, Jaitpur, Aali Vihar, Shram Vihar, Seelampur, Sonia Vihar, Mukundpur, Ghazipur, Narela, Mayapuri, and Bawana.

382 Their illegal operations not only violate environmental norms but are also causing irreparable damage to the Yamuna River ecosystem. As per Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, there are provisions for sealing of such units and imposing Environmental Damage Compensation (EDC). It is unfortunate that DPCC has cited staff shortage as a reason for inaction, despite the severity of the issue.

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I humbly request your urgent intervention in this matter and initiation of strict action against these units as per the provisions of law. Immediate steps such as sealing of illegal dyeing units, imposition of penalties, and stringent monitoring mechanisms are needed to ensure compliance and to safeguard the Yamuna River from further degradation.

Your prompt action will not only uphold the law but also contribute to the national mission of rejuvenating the sacred River Yamuna.

Thanking you,
Yours sincerely,
Varun Gulati

2 attachments



1000044737.jpg
615K

1000040094.mp4
6604K



29

kapil sagar <kapilsagar1990@gmail.com>

Fwd: Representation regarding illegal jeans dyeing units operational in Meethapur/Jaitpur area polluting River Yamuna – Matter related to NGT OA No. 353/2023.

2 messages

Varun Gulati <jansewajanhit@gmail.com>
To: kapil sagar <kapilsagar1990@gmail.com>

Wed, Feb 11, 2026 at 4:39 PM

----- Forwarded message -----

From: **Varun Gulati** <jansewajanhit@gmail.com>

Date: Fri, 1 Aug, 2025, 14:10

Subject: Representation regarding illegal jeans dyeing units operational in Meethapur/Jaitpur area polluting River Yamuna – Matter related to NGT OA No. 353/2023.

To: Dr. K.S Jayachandran <msdpcc@nic.in>, dpcc.cmc2 2new <dpcc.cmc2.new@gmail.com>, <bmsreddy.dpcc@nic.in>

Cc: Mansi Chahal <mansichahal104@gmail.com>

To
The Member Secretary
Delhi Pollution Control Committee (DPCC)
4th & 5th Floor, ISBT Building, Kashmere Gate
Delhi – 110006

&

The SEE
CMC -2
DPCC

Respected Sir/Madam,

I am writing to bring to your kind attention the continuing and serious issue of illegal jeans dyeing units operating in the Meethapur and Jaitpur areas of South Delhi, which are directly contributing to the pollution of the Yamuna River. This matter has also been taken up in NGT OA No. 353/2023, and despite such judicial scrutiny, the illegal operations remain largely unchecked on the ground.

These dyeing units are functioning without valid consent under the Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981. They are discharging untreated effluents directly into stormwater drains, leading to the contamination of the Yamuna floodplains and groundwater.

As per the directions of the Hon'ble National Green Tribunal in OA 353/2023, the DPCC is required to take strict action against such polluting units in coordination with the concerned local bodies and district administration. However, it is unfortunate to note that even after considerable time has passed since the initiation of the proceedings, no concrete remedial action seems visible at the ground level.

In view of the above, I humbly request the DPCC to:

1. Take immediate enforcement action against all illegal dyeing units operating in Meethapur/Jaitpur area.
2. Conduct a joint inspection along with SDMC and local administration to identify and seal such units.
3. Impose Environmental Compensation on violators as per CPCB guidelines.
4. File an Action Taken Report (ATR) before the Hon'ble NGT, as required under OA No. 353/2023.

384

5. Ensure long-term preventive measures so that such illegal operations are not allowed to flourish in environmentally sensitive areas.

30

Prompt action in this matter is not only essential for the health of the Yamuna but also for the environment and public health in the area.

Thanking you,

- (1) <https://maps.app.goo.gl/2aBtaTDh92UcrSUv6>
- (2) <https://maps.app.goo.gl/Rscs33QfNAGE6SCb9>
- (3) <https://goo.gl/maps/s6Lc8Ts6hQJGNsYCA>
- (4) <https://goo.gl/maps/ASyz771zMTDLf3FK6>
- (5) <https://goo.gl/maps/ngf8U8b9hZbACpq18>
- (6) <https://goo.gl/maps/BGqKpQQFHPFh4D4q6>
- (7) <https://maps.app.goo.gl/nzAP9rJSQBAq52tA9>
- (8) <https://goo.gl/maps/xjxL17Q7rdBtyb6A9>
- (9) <https://goo.gl/maps/Kgjn7QkViTywcQ9L8>
- (10) <https://goo.gl/maps/S4dyFJhFDYcxT1MT9>
- (11) <https://goo.gl/maps/A7vBzjrL35vLhVY67>
- (12) <https://maps.app.goo.gl/GnCGrGBiExyemdCk7>
- (13) <https://goo.gl/maps/f3a868yNey2QVLjLA>
- (14) <https://goo.gl/maps/3h1FnbtSuHJ4MSaYA>
- (15) <https://goo.gl/maps/tVFBiuVb9epdHsHY8>
- (16) <https://goo.gl/maps/QANeA8kQZRcDC7w58>
- (17) <https://maps.app.goo.gl/iPVmSZzYq8vHU3W4A>
- (18) <https://goo.gl/maps/CXFHrpwp67dzUhWj9>
- (19) <https://maps.app.goo.gl/pC98adZTbfaESFFF7>
- (20) <https://goo.gl/maps/JwYmAD7YS1YhPiBV6>
- (21) <https://maps.app.goo.gl/RTBVECZbh1ZbWcjh6>
- (22) <https://goo.gl/maps/De8JpMqRHVAwUbpS8>
- (23) <https://goo.gl/maps/aBckwALrcL29F6Ur7>

Kindly take note that video showing illegal dyeing units already shared with SEE Sir.

Thanking You,
Varun Gulati
8920503842

To: kapil sagar <kapilsagar1990@gmail.com>

31
385

----- Forwarded message -----

From: **Varun Gulati** <jansewajanhit@gmail.com>

Date: Fri, 1 Aug, 2025, 14:10

Subject: Representation regarding illegal jeans dyeing units operational in Meethapur/Jaitpur area polluting River Yamuna – Matter related to NGT OA No. 353/2023.

To: Dr. K.S Jayachandran <msdpcc@nic.in>, dpcc.cmc2 2new <dpcc.cmc2.new@gmail.com>, <bmsreddy.dpcc@nic.in>

Cc: Mansi Chahal <mansichahal104@gmail.com>

To
The Member Secretary
Delhi Pollution Control Committee (DPCC)
4th & 5th Floor, ISBT Building, Kashmere Gate
Delhi – 110006

&

The SEE
CMC -2
DPCC

Respected Sir/Madam,

I am writing to bring to your kind attention the continuing and serious issue of illegal jeans dyeing units operating in the Meethapur and Jaitpur areas of South Delhi, which are directly contributing to the pollution of the Yamuna River. This matter has also been taken up in NGT OA No. 353/2023, and despite such judicial scrutiny, the illegal operations remain largely unchecked on the ground.

These dyeing units are functioning without valid consent under the Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981. They are discharging untreated effluents directly into stormwater drains, leading to the contamination of the Yamuna floodplains and groundwater.

As per the directions of the Hon'ble National Green Tribunal in OA 353/2023, the DPCC is required to take strict action against such polluting units in coordination with the concerned local bodies and district administration. However, it is unfortunate to note that even after considerable time has passed since the initiation of the proceedings, no concrete remedial action seems visible at the ground level.

In view of the above, I humbly request the DPCC to:

1. Take immediate enforcement action against all illegal dyeing units operating in Meethapur/Jaitpur area.
2. Conduct a joint inspection along with SDMC and local administration to identify and seal such units.
3. Impose Environmental Compensation on violators as per CPCB guidelines.
4. File an Action Taken Report (ATR) before the Hon'ble NGT, as required under OA No. 353/2023.
5. Ensure long-term preventive measures so that such illegal operations are not allowed to flourish in environmentally sensitive areas.

Prompt action in this matter is not only essential for the health of the Yamuna but also for the environment and public health in the area.

Thanking you,

386 <https://maps.app.goo.gl/2aBtaTDh92UcrSUv6>

32

- (2) <https://maps.app.goo.gl/Rscs33QfNAGE6SCb9>
- (3) <https://goo.gl/maps/s6Lc8Ts6hQJGNsYCA>
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- (5) <https://goo.gl/maps/ngf8U8b9hZbACpq18>
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- (9) <https://goo.gl/maps/Kgjn7QkVITywcQ9L8>
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- (15) <https://goo.gl/maps/tVFBiuVb9epdHsHY8>
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- (17) <https://maps.app.goo.gl/iPvmSZzYq8vHU3W4A>
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- (20) <https://goo.gl/maps/JwYmAD7YS1YhPiBV6>
- (21) <https://maps.app.goo.gl/RTBVECZbh1ZbWcjh6>
- (22) <https://goo.gl/maps/De8JpMqRHVAwUbpS8>
- (23) <https://goo.gl/maps/aBckwALrcL29F6Ur7>

Kindly take note that video showing illegal dyeing units already shared with SEE Sir.

Thanking You,
Varun Gulati
8920503842

	<p style="text-align: center;">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-I, DMRC IT PARK BUILDING, SHASTRI PARK, DELHI-53 (visit us at website : http://dpcc.delhigovt.nic.in/)</p>	
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File No.: DPCC-K015/4/2023-CMC2/DPCC) 1547-1552

Date: 19-08-25

To,
 The Deputy Commissioner,
 MCD (Central Zone)
 Jal Vihar Road, Lajpat Nagar-II
 Delhi-110024

Sub: Closure of illegal-jeans dyeing/washing units and other water polluting units in Meethapur and surrounding areas – Compliance of order of Hon'ble NGT in OA No. 353/2023 of "Varun Gulati Vs. Govt. of NCT of Delhi".

Sir/Madam,

Please find attached herewith the order of Hon'ble NGT dated 23.05.2025 in OA No. 353/2023 (operation of illegal dyeing units in Meethapur) and the representation dated 01.08.2025 filed by the applicant i.e. Sh. Varun Gulati. The applicant in its representation has stated that the continuing and serious issue of illegal jeans dyeing units operating in the Meethapur and Jaitpur areas of South Delhi, which are directly contributing to the pollution of the Yamuna River. This matter has also been taken up in NGT OA No. 353/2023, and despite such judicial scrutiny, the illegal operations remain largely unchecked on the ground.

These dyeing units are functioning without valid consent under the Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981. They are discharging untreated effluents directly into storm water drains, leading to the contamination of the Yamuna floodplains and groundwater.

As reported by the applicant there are as many as 23 dyeing units which are still illegally operating at Meethapur. The geo-coordinates of these illegally operating units that have been provided by the applicant have been disclosed in the email copy attached. Email received from the applicant has already been forwarded to MCD on 8.8.2025 for necessary action to schedule joint enforcement drives to effectively close down the illegal dyeing units. The applicant further stated that video footage of these illegally operating units is also available.

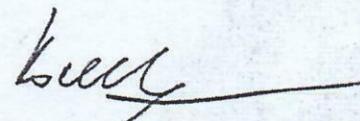
K. S. Singh

Action needs to be taken by the MCD as per the order issued by the Dy Commissioner (Factory Licensing), HQ (Copy attached) dated 04.7.2024 in coordination with other stakeholder departments.

Further, Chairman, DPCC had issued directions to MCD, NDMC, DCB and DDA for closure of dyeing units and units of washing of jeans/denim u/s 33(A) of Water Act, 1974 vide letter dated 22.6.2023 (Copy attached). Hon'ble Supreme Court of India vide its order dated 04.11.2019 in WP (C) No. 4677/1985 also casts responsibility on the concerned Zonal Deputy Commissioner of MCD for closure of impermissible industries in NCT of Delhi. Copy of the said order is also attached herewith for your ready reference. Industries Department on behalf of MCD has been filing periodical status reports before Hon'ble Supreme Court regarding closure of industries in non-conforming areas. Hon'ble NGT is also monitoring the issue of closure of illegal units in residential/non-conforming areas of Delhi especially water polluting units like dyeing, electroplating etc in some matters filed before it.

In view of the above, you are requested look into the matter and direct the ground level staff of Central Zone of MCD to carry out inspection of area as reported i.e. remaining 23 units pointed out by the applicant alongwith other stakeholder departments on priority so as to close down the illegal impermissible industrial activities.

Encl: as above



Incharge, CMC-II
Email: bmsreddy.dpcc@delhi.gov.in

Dr.B.M.S. Reddy
Senior Environmental Engineer
Delhi Pollution Control Committee
3rd Floor Block-1 DMRC IT Park
Shastri Park Delhi-110053

Copy to:

- (1) The Commissioner, Municipal Corporation of Delhi, 4th Floor, Dr. S.P.M. Civic Centre, Minto Road, New Delhi-110002.
- (2) Sh. Varun Gulati, the applicant/complainant through email
- (3) Master File, CMC-II, DPCC.

	<p style="text-align: center;">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-I, DMRC IT PARK BUILDING, SHASTRI PARK, DELHI-53 (visit us at website : http://dpcc.delhigovt.nic.in/)</p>	
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File No.: DPCC-K015/4/2023-CMC2/ 1675 - 1678

Date: 15/09/2025

To,

The Deputy Commissioner,
 Central Zone,
 Municipal Corporation of Delhi,
 Jal Vihar Road, Lajpat Nagar-II
 Delhi-110024

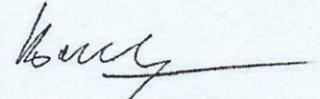
Subject :- Closure of illegal jeans dyeing/washing units and other water polluting units in Meethapur and surrounding areas – Compliance of order of Hon'ble NGT in OA No. 353/2023 of "Varun Gulati Vs. Govt. of NCT of Delhi"

Sir/Madam,

This has reference to the DPCC letter dated 19.08.2025 (copy enclosed) regarding above mentioned subject. Vide said letter, it was requested to carry out inspection of area as reported i.e. remaining 23 units pointed out by the applicant along with other stakeholder departments on priority so as to close down the illegal impermissible industrial activities. Email received from the applicant disclosing the location of units was also forwarded to MCD on 08.08.2025 for necessary action to schedule joint enforcement drives to effectively close down the illegal dyeing units.

In this reference, it is informed that inspection and sealing of all units have not yet been completed. Further, the recent joint drives organized by MCD were observed to be ineffective, as only a limited number of dyeing units were inspected or sealed, and on certain occasions, no dyeing units were inspected or sealed at all.

In view of the above, you are once again requested look into the matter and direct the ground level staff of Central Zone of MCD to schedule joint enforcement drives to close down all the illegal impermissible industrial units whose co-ordinates have been provided by this office which were received from the complainant/applicant along with other stakeholder departments on priority.



Incharge, CMC-II
 Email ID: bmsreddy.dpcc@delhi.gov.in
cmc2-del@delhi.gov.in

Dr. B.M.S. Reddy
 Senior Environmental Engineer
 Delhi Pollution Control Committee
 3rd Floor Block-1 DMRC IT Park
 Shastri Park Delhi-110053

Encl: As above

Copy to:

1. The Commissioner, Municipal Corporation of Delhi, 4th Floor, Dr. S.P.M. Civic Centre, Minto Road, New Delhi-110002.
2. Sh. Varun Gulati, the applicant/complainant through email
3. Master File, CMC-II, DPCC.

Annexure A/4 36

ID No. 60005

Date: 10.01.2025

Reply of Information under RTI Act 2005, Sought by Sh. Varun Gulati,
A-66, 1st Floor, Ganesh Nagar, Tilak Nagar, New Delhi-110018.

Sl. No.		Information
1	Kindly provide me the copy of joint inspection report of the following units sealed :- 1. 4 units 01.09.2024 galibpur 2. 1 unit 11.7.2024 meethapur 3. 4 units 02.08.2024 meethapur 4. 2 units 04.09.2024 shram vihar 5. 3 units 23.09.2024 meethapur 6. 3 units 27.09.2024 madanpur khader 7. 2 units 07.10.2024 jaitpur 8. 5 units 16.10.2024 jaitpur	The inspection in this regard were conducted by a joint team constituted by MCD and the original inspection reports of joint team are available with MCD.
2	Kindly provide the operational of EDC imposed.	Copy of list of 24 units w.r.t. EC imposed and EC received is enclosed herewith.
3	Kindly provide me the details of units which have submitted the EDC.	

2311/CMLT
 10/02/25

Nikunj Malik
 6/2/25
 JEE, CFC-II

Amrpal Singh
 6/2/25
 JEE, CFC-II

To
 SPIO, DPCC

(K. Pantani)
 06/02/25
 AEE, CFC-II

RTI/0/2421
 11/02/25

Koumari
 Ch. Bul. Reddy
 S.E.E., CFC-II

No.	Units Name & Address	Sealing Date	EC imposed	EC Received
1	Sh. Firoj Ahmad (7607615648), Gali No-8, Sindhu Farm Road, Near R.R. Modern School, Mithapur Extension, Delhi-110044	11.07.2024	YES	Nil
2	Sh. Mukesh (9718284441), B-232, Meethapur Extension, Gali No.-7, Delhi-110044	02.08.2024	YES	Nil
3	M/s Owner, Adjacent to B-232, Meethapur Extension, Gali No.-7	02.08.2024	YES	Nil
4	M/s Owner, Kh. No.-322, Main Sindhu Farm Road, Gali No.-5, B-Block, Near Teresa Garden, Delhi	02.08.2024	YES	Nil
5	M/s Owner, B-Block, Gali No.-6, Meethapur, Delhi-110044	02.08.2024	YES	Nil
6	(Unit-01) Sh. Satish alias Satu, S/o Jeewan Ram, Galibpur Village, Delhi-110073	01.09.2024	Under Process	Nil
7	(Unit-02) Sh. Satish alias Satu, S/o Jeewan Ram, Galibpur Village, Delhi-110073	01.09.2024	Under Process	Nil
8	Dirender Singh, S/o Rameshwar Singh, Jagalpur Vil, Kanpur Dehat Dist, Uttar Pradesh, Mob No. 9536870054, Landlord: Santra Devi, W/o Randhir, Galibpur Village, Delhi-110073	01.09.2024	Under Process	Nil
9	Sh. Ikram, S/o Ashraf Ali, R/o VPO Meja Road, Dist Prayagraj, Uttar Pradesh, Landlord: Sh. Sunil, S/o Randhir, Galibpur Village, Delhi-110073 (Mob No. 9899107011)	01.09.2024	Under Process	Nil
10	Sh. Mohd. Wasim S/o Late Hafiz Alouddin, H. No.-J/1, Khasra No-553/2, Shram Vihar, Abul Fazal Enclave, Part-III, Okhla, New Delhi-110025	04.09.2024	Under Process	Nil
11	Sh. Mohd. Wasim S/o Late Hafiz Alouddin, A-36, Shram Vihar, Abul Fazal Enclave, Part-III, Okhla, New Delhi-110025	04.09.2024	Under Process	Nil
12	Sh. Ajay Goel, B-108, Main Eka Vihar, Meethapur Extension, Delhi-110044	23.09.2024	YES	Nil
13	Smt. Kaushal Devi, House No-54/B, Back Side, Meethapur Extension, Delhi-110044	23.09.2024	YES	Nil
14	Sh. Sumit Awana, House No-54, Meethapur Village, Delhi-110044	23.09.2024	YES	Nil
15	Sh. Arjun Singh S/o Ashok, H. No.-331, GF, Haddu Mohalla, Madanpur Khadar, Sarita Vihar, New Delhi-110076	27.09.2024	Under Process	Nil
16	(Unit-2) Sh. Arjun S/o. Ashok, H. No-331, GF, Haddu Mohalla, Madanpur Khadar, Sarita Vihar, New Delhi-110076	27.09.2024	Under Process	Nil
17	Sh. Mehar Chand S/o Sh. Madia, H. No-205, GF, Haddu Mohalla, Vill. Madanpur Khadar, Sarita Vihar, New Delhi-110076	27.09.2024	Under Process	Nil
18	Sh. Kiran Pal Singh, H. No-1258C, Block-I, Hari Nagar Extn., Gali No-19, Badarpur, New Delhi-110044	07.10.2024	Under Process	Nil
19	Back side of Nagar Market, Sukhar Bazar Road, Nala Road, Hari Nagar Extension, Badarpur, New Delhi-110044	07.10.2024	Under Process	Nil
20	(Unit-01), Land Lord- Sh Sunder Ngar, N-27, Hari Nagar Extension, Jaitpur, Delhi-110044	16.10.2024	Under Process	Nil
21	(Unit-02), Land Lord- Sh Sunder Ngar, N-27, Hari Nagar Extension, Jaitpur, Delhi-110044	16.10.2024	Under Process	Nil
22	(Unit-03), Land Lord- Sh Sunder Ngar, N-27, Hari Nagar Extension, Jaitpur, Delhi-110044	16.10.2024	Under Process	Nil
23	(Unit-04), Land Lord- Sh Sunder Ngar, N-27, Hari Nagar Extension, Jaitpur, Delhi-110044	16.10.2024	Under Process	Nil
24	I-85/18, GF, Hari Nagar Extension, Badarpur, Near-I Block, Jaitpur, Delhi-110044	16.10.2024	Under Process	Nil

Most Urgent



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06
visitusat: <http://dpcc.delhigovt.nic.in>



F. No. DPCC/CMC-III/HLC/Dyeing Units/NCA/2023/1501-31

Dated: 05-6-23

Subject: Minutes of Meeting held on 30.05.2023 regarding review of progress of action on illegal Dyeing Industries operating in non-conforming/ residential areas, Delhi.

Please find the enclosed herewith Minutes of Meeting held in the chamber of the Chairman, DPCC at 5th level, C-Wing, Delhi Secretariat, I.P. Estate at 4:30 PM on 30th May 2023 regarding review of progress of action on illegal dyeing Industries operating in non-conforming/residential areas of NCT of Delhi by different DCs of MCD for necessary compliance as mentioned in the said minutes.

(Signature)
(Dr. K.S. Jayachandran)

Special Secy (Env.) Cum Member Secy, DPCC

Enc! : as above

To,

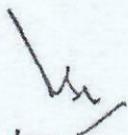
1. The Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi-110001
2. The Commissioner, MCD, Dr. S.P. Mukharjee Civic Center, 4th Floor, Minto Road, New Delhi-110002.
3. The Chief Executive Officer, Delhi Jal Board, Varunalaya, Phase-II, Jhandewalan, New Delhi-110055.
4. The District Magistrates, North East, D.C. Office Complex, Nand Nagri, Opposite Gagan Cinema, Delhi-110093.
5. The District Magistrates, South East, Old Gargi College Building, Lajpat Nagar-IV, New Delhi - 110024.
6. The District Magistrates, South West, Old Terminal Tax Building, Kapashera, New Delhi-110037.
7. The District Magistrates, North West, Main Chowk, Kanjhawala, Delhi-110081.
8. The District Magistrates, North, G.T. Karnal Road, Alipur, Delhi-110036.
9. The District Magistrates, West, Plot No. 3, Shivaji Place, Near West Gate Mall, Raja Garden, New Delhi-110027.
10. The District Magistrates, Central, 14, Darya Ganj, New Delhi-110002.
11. The District Magistrates, East, L.M. Bund, Shastri Nagar, Delhi-110031.
12. The District Magistrates, Shahdara, Nand Nagri, Opposite Gagan Cinema, Delhi-110093.
13. The District Magistrates, South, M.B. Road, Saket, New Delhi-110068.
14. The District Magistrates, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi- 110001.

Contd.....

- 39
15. The Zonal Deputy Commissioner, MCD, North Shahdara Zone, Keshav Chowk, Grand Trunk Road, Near Shyam Lal College, Shahdara, New Delhi, Delhi-110032.
16. The Zonal Deputy Commissioner, MCD, Central Zone, 4-9, Asaf Ali Road, City Zone, near Delight Cinema Hall, New Delhi, Delhi-110006.
17. The Zonal Deputy Commissioner, MCD, Najafgarh Zone, Najafgarh, near Dhansa Stand, New Delhi, Delhi-110043.
18. The Zonal Deputy Commissioner, MCD, West Zone, Vishal Enclave, Opposite Delhi Jal Board, Rajouri Garden, New Delhi, Delhi-110027.
19. The Zonal Deputy Commissioner, MCD, Rohini Zone, North Delhi Municipal Corporation, Sector - 5, Rohini, Delhi-110085.
20. The Zonal Deputy Commissioner, MCD, Narela Zone, 13, R-178, MDR 138, Rajeev Colony, Swatantra Nagar, Narela, Delhi-110040.
21. The Zonal Deputy Commissioner, MCD, Civil Lines Zone, 16, Rajpur Rd, Kamla Nehru Ridge, Civil Lines, Delhi-110054.
22. The Zonal Deputy Commissioner, MCD, City-SP Zone, North Delhi Municipal Corporation, Nigam Bhawan, Kashmiri Gate, Delhi-110006
23. The Zonal Deputy Commissioner, MCD, Karol Bagh Zone, Near Khalsa College, Punjab Basti, Desh Bandhu Gupta Rd, Christian Colony, Block 17 B, Dev Nagar, Karol Bagh, New Delhi, Delhi-110005
24. The Zonal Deputy Commissioner, MCD, South Sahadara Zone, 419, Udyog Sadan, Patparganj Industrial Area, Patparganj, New Delhi, Delhi-110096
25. The Zonal Deputy Commissioner, MCD, South Zone, Sri Aurobindo Marg, Block A, Green Park Extension, Green Park, New Delhi, Delhi-110016
26. The Zonal Deputy Commissioner, MCD, Keshav Puram Zone, A-1, Block Keshav Puram, Delhi-110035
27. The Special Commissioner of Police (Law and Order-II), New Police Lines, Kingsway Camp, GTB Nagar, New Delhi-110009.
28. The General Manager, Commercial TPDDL, Grid Sub-station Building, Hudson Lane, Kingsway Camp, Delhi-110009.
29. The Chief Operating Officer, BSES, Yamuna Power Ltd., 3rd Floor, Shakti Kiran Building, Karkardooma, Delhi-110092.

Copy to:-

1. Staff Officer to Chief Secretary, Govt. of NCT of Delhi
2. PPS to Divisional Commissioner, Govt. of NCT of Delhi


(Dr. K.S. Jayachandran)
Special Secy (Env.) -cum-
Member Secy, DPCC

Subject: Minutes of Meeting held on 30.05.2023 regarding review of progress of action on illegal Dyeing Industries operating in non-conforming/ residential areas, Delhi.

The list of participant is attached.

1. Chairman, DPCC informed the participants that during the meeting of the Solid Waste Management Monitoring Committee (SWMC) held on 25th April 2023 at Raj Niwas under Chairmanship of Hon'ble Lieutenant Governor, the Hon'ble LG showed displeasure over the illegal operation of water polluting units especially jeans dyeing industries in non-conforming areas in Delhi. He directed that joint teams consisting of MCD, DPCC, Revenue Department, Delhi Police, TPDDL/BSES & DJB should take strict actions against illegal Jeans Dyeing units operating in non-confirming areas, Delhi. Chairman, DPCC insisted that for effective action a cohesive approach should be adopted by all departments for achieving the target. He directed that survey/closure of jeans dyeing units should continue and all such units may be targeted for closure.
2. Chairman exhorted the participants to step up effort to clean the Yamuna and directed that top priority be given for all possible actions to stop discharging untreated wastewater into the river Yamuna.
3. After the discussions, following decisions were made in the meeting:
 - i. Dyeing units which are reportedly operating in non-conforming/ residential areas are generating wastewater which is highly toxic and carcinogenic in nature and discharging their untreated waste water into the river Yamuna directly or indirectly through various drains, should be identified on priority.
 - ii. In compliance of directions of Hon'ble LG, strict actions against illegal Jeans Dyeing units operating in non-conforming areas are to be taken on priority on fast track. The action should include immediate disconnection of electricity & water supply and sealing. It was also decided that periodical inspection should be conducted in the area where drive has already been under taken to ensure that no illegal dyeing unit re-surface.
 - iii. Apart from dyeing units, same action shall be followed in electroplating/ pickling units (i.e. metal surface treatment by acid use).
 - iv. No prior notice shall be issued to such units as these units reportedly exist in the contempt of the orders of Hon'ble Supreme Court of India in WP(C) 4677/1985 titled MC Mehta Vs UOI & Ors. dated 07.05.2004 and therefore are not permissible in non-confirming/ residential areas and shall be closed down with immediate effects.
 - v. DC (West Zone) has informed that during the drive of joint inspection in the areas, some defaulter units locked their gates/ doors intentionally to avoid closure action and reopened their premises/ units after the inspecting team left the area. Such law violators should be taken to

task and they should be closed and power & water connection in such cases should be disconnected.

- vi. Joint team if needed should visit the area and gather the source information about such units prior to sealing drive for effective actions.
- vii. Police authority shall provide sufficient support to joint team for effective actions and to maintain law & orders.
- viii. Weekly ATR shall be shared to DPCC Nodal Officer every Friday by evening at email; teamcmc3dpcc@gmail.com, teamcmc7dpcc@gmail.com. Shri MS Rawat, EE (Mob. No. 9717593509) will be Nodal Officer for any coordination purpose. Details of all the closed units should be placed on website for confirmation of all concerned/public.

Meeting ends with a vote of thanks to Chair.